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(a) the progress made so far to resolve the differences with regard to the waters of the Cauvery;

(b) whether it is a fact that the process of settlement has slowed down, during the last several months; and

(c) whether Government propose to announce a time bound schedule for the settlement of the dispute ?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) An understanding amongst the concerned States, namely Karnataka, Kerala and Tamil Nadu with regard to use and development of Cauvery waters was reached at the inter-State meeting held by the Union Minister of Agriculture and Irrigation in August, 1976.

It was agreed that the various issues relating to the manner of sharing of Cauvery waters in lean and good years would be worked out by a Committee of technical representatives of the Central and State Governments. It was also agreed to constitute the Cauvery Valley Authority. The functions and rules of procedure of such an Authority are to be drawn up by a Committee of Secretaries of the three States.

The two Committees have accordingly been set up and the reports of these Committees are expected to be received by the end of July, 1977, for consideration at the next meeting of the concerned Chief Ministers.

CHARGING OF GROUND RENT FOR THE LAND ALLOTTED TO GROUP HOUSING SOCIETIES IN PRITAM PURA

*72. SHRI SHYAM LAL YADAV: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILITA-TION be pleased to state :

(a) whether it is a fact that the D.D.A. has decided to charge ground rent or lease rent for the land allotted to the Group Housing Societies in Pritam Pura and other areas; (b) if so, what are the details thereof; and

(c) whether there is any proposal under Government's consideration to exempt these Group Housing Societies from payment of ground rent; if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA-BILITATION (SHRI SIKANDAR BA-KHT): (a) and (b) Yes, Sir. Ground rent is charged at $2\frac{1}{2}\%$ per annum.

(c) The general policy of lease-hold is under review.

राष्ट्रीय संग्रहालय द्वितीय प्रक्रम के निर्माण के लिए निधियां

73. डा० लोकेश चन्द्र : क्या शिक्षा, समाज कल्याण श्रौर संस्कृति मँती यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को विदित है कि राष्ट्रीय संग्रहालय, नई दिल्ली में कला की बहुत सी ग्रनमोल निधियां नष्ट हो रही हैं क्योंकि उनके समुचित रखरखाव और प्रदर्शन के लिए यथेष्ट स्थान का ग्रभाव है; श्रौर

(ख) यदि हां, तो संग्रहालय भवन के ते द्वितीय प्रकम के निर्माण के लिए लम्बे क्रर्से से जिस परियोजना की प्रतीक्षा की जा रही है उसके कब तक स्वीक्वत किये जाने की सम्भावना है झौर उसका निर्माण कार्य कब ब्रारम्भ होगा ?

†[FUNDS FOR THE CONSTRUCTION OF SECOND PHASE OF NATIONAL MUSEUM

*73. DR. LOKESH CHANDRA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that a large number of priceless art treasures are getting damaged for want of adequate space for their proper storage and display in the National Museum, New Delhi; and

†[] English translation

to Questions

(b) if so, by when the long awaited project for the construction of the second phase of the Museum building is likely to be sanctioned and construction work taken up?]

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा॰ प्रताप चन्द्र चुन्द्र) : (क) यथेष्ट स्थान के ग्रभाव में, राप्ट्रीय सग्रहालय में किसी कला वस्तु के नष्ट होने का कोई उदाहरण नहीं है । कला वस्तुओं के उचित परिरक्षण के लिए लगातार प्रयत्न किए जा रहे हैं ।

(ख) संग्रहालय को ग्राधुनिक पद्धति पर स्थापित करने की ग्रावश्यकता को ध्यान में रखते हुए संग्रहालय भवन के द्वितीय चरण के नक्शे को संशोधित किया गया है। संशोधित नक्शे के ग्राधार पर प्राक्कलन हाल ही में प्राप्त हुए हैं तथा उनकी जांच की जा रही है।

[†][THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHANDER): (a) There has been no instance of damage of art objects in the National Museum for want of adequate space. Constant efforts are made for the proper preservation of the art objects.

(b) The lay-out plans of the second phase of the Museum building have been revised keeping in view the need for organising the Museum on modern lines. Estimates based upon the revised lay-out plans have been received recently and are under examination.]

- Allocation of Calcium Ammonium Nitrate
 - *76. DR. RAJAT KUMAR CHAKRA-BARTI :
 - SHRIMATI LEELA DAMODARA MENON :

SHRIMATI SUSHILA SHANKAR ADIVAREKAR :

SHRI NRIPATI RANJAN CHOUDHURY :

SHRI PIARE LALL KUREEL urf PIARE LALL TALIB :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

[†][] English translation

(a) Whether Government are aware that the farmers in Uttar Pradesh producing crops like potato, sugarcane, vegetable, mango are facing great inconvenience due to non-availability of CAN fertilisers; and

(b) if so, whether Government propose to restore the cut imposed on allocation of Calcium Ammonium Nitrate fertiliser for Western Uttar Pradesh for the current Kharif season; if not, what are the reason, thereof ?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL) : (a) and (b) During Kharif 1977, Uttar Pradesh has been allotted 23,320 tonnes of CAN as against their proposed requirement of 23,000 tonnes. In addition, adequate quantities of Urea, another nitrogenous fertiliser, are available in the State. The distribution of fertilisers amongst various Regions within a State is done by the State Government. The Government of India have no reports to indicate that the farmers producing crops like potatoes, sugarcane, etc. are facing any inconvenience. Since CAN has been allotted to U.P. slightly in excess of the requirement indicated by the State Government and since adequate quantities of urea are also available, the question of restoring the cut on allocation of CAN does not arise.

DEMOLITION OF MOSQUES IN DELHI

*77. SHRI GIAN CHAND TOTU . SHRI SYED NIZAM-UD-DIN : SHRI LEONARD SOLOMAN SARING :

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHA-BILITATION be pleased to state :

(a) whether it is a fact that some mosques were demolished in Delhi during the recent Emergency period;

(b) if so, what is the number thereof and where those were located; and

(c) whether any steps are being taken for the reconstruction of these mosques?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA-BILITATION (SHRI SIKANDAR BAKHT): (a) to (c) Some complaints